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ITEM NO.17

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2370/2016
(Arising out of impugned final judgment and order dated 13/10/2015
in FA No. 194/1998 passed by the High Court of Judicature at
Allahabad)

MAHENDRA PRASAD

Petitioner(s)

VERSUS

JAG PATTI DEVI

Respondent(s)

(office report for direction)

Date : 22/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Yogesh Tiwari, Adv.

Mr. Akshat Srivastava, Adv.

Ms. Jenifer Johan, Adv.

Mr. Sanjay K. Agrawal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The learned counsel for the petitioner to take fresh
steps within four weeks to serve notice on unserved
respondents.

Dasti, in addition, is permitted.

(Rajni Mukhi) (Renu Diwan)

SR. P.A. ASSISTANT REGISTRAR